

(e) what was the requirement and demand of Gujarat and other States during 1977 to 1982 and how much quantity was given to Gujarat and other States during the above period ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) to (c) There is a general shortage of cement in the country including State of Gujarat. To this extent, possibility of some construction works in the State of Gujarat being adversely affected cannot be ruled out. Government are making every effort to increase availability of cement in the country by better utilisation of existing capacity, creation of additional capacity and to some extent through imports.

(d) After introduction of the new policy of partial de-control of cement, allotment of levy cement to public is made by State Governments/Union Territory Administration from the bulk allocations placed at their disposal. The various categories eligible for allocation of levy cement are indicated in the Press Notes dated 27.2.1982, 21.4.1982 and 7.5.1982 copies of which have already been laid on the Table of the House in reply to Lok Sabha Unstarred Question No. 4170 answered on 23rd March, 1983.

(e) The State Governments including Governments of Gujarat do not forward their requirements of cement to the Central Government on a regular basis. It is therefore, difficult to indicate the demand for cement by the various State Governments during this period. However, a statement indicating allocation and despatches of cement to the States/Union Territories during the years 1977 to 1982 is laid on the Table of the House. [Pleased in library. Sec No. LT-6374/83]

#### Applications for Licences for setting up of Industries in Gujarat

7162. SHRI SHANTUBHAI PATEL : Will the Minister of INDUSTRY be pleased to state :

(a) whether many prospective entrepreneurs who applied for licences for setting up industries in Gujarat had been advised by his Ministry to opt for other states;

(b) if so, the reasons therefor; and

(c) whether any reply has been sent to Gujarat Government in this regard ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DATT TIWARI) : (a) and (b) During the period from 1.1.1980 to 31.3.1983, Gujarat has received 420 letters of intent, which is the second highest for any State in the country.

Only eight applications, out of a Total of 735 received for Gujarat during the period 1.1.1980 to 31.3.83, were approved for locations in 'no industry' districts/centrally backward districts of industrially backward States keeping in view :—

(i) Government's policy of correcting regional imbalances and ensuring industrial dispersal; and

(ii) the type of the products/industry applied for.

(c) Copies of letters of intent/industrial licences are normally endorsed to the State Governments concerned. Letters received from the State Governments are also replied promptly.

#### “Assistance to State for checking environment problem”

7163. SHRIMATI JAYANTI PATNAIK : Will the PRIME MINISTER be pleased to state :

(a) whether Central Government have taken decision to assist the States in checking environment problems ;

(b) if so, whether any scheme has been evolved by the Centre for this purpose ; and

(c) the details of the funds earmarked towards this programme in 1983-84 financial year ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINGH) : (a) and (b) Yes, Madam. In addition to on-going and planned schemes for soil conservation, afforestation, wildlife management and such other activities for which central assistance is being offered, a new scheme has been formulated to provide catalytic support to the States for planning, promotion and coordination of environmental programmes at the State level.

(c) A token outlay of Rs. 5.00 lakhs has been earmarked for 1983-84. The details of the programme would be finalised on the basis of specific proposals from the States,